

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1911
(To be answered on the 14th December 2023)**

AIR SERVICE FROM DELHI TO SHIMLA

1911. SHRI SURESH KUMAR KASHYAP

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether it is true that air service from Delhi to Shimla is provided by only one Airlines and the number of subsidized seats in the said flight has been reduced;
- (b) if so, the reasons therefor;
- (c) the fare of the said flight from Delhi to Shimla along with the return fare thereof; and
- (d) whether the Government proposes to reduce the fare of air travel from Shimla to Delhi and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

(a) to (c): Under UDAN 4.0, RCS Route 'Delhi-Shimla- Delhi' was commenced by Alliance Air with ATR- 42 type of aircraft (46-seater) on 26.09.2022.

As per the UDAN Scheme provisions, Selected Airline Operator is required to provide fifty percent (50%) of RCS Flight Capacity as RCS Seats. Due to load restrictions on the aircraft arising out of the terrain of the airport, the RCS seats have been reduced to 13.

The fare of RCS seats is subject to the prescribed Airfare Cap on the said Route as specified under the contract while there is no airfare cap fixed for Non-RCS seats. Airfare cap on an RCS seat for the quarter October to December 2023 is Rs. 2743/- per seat.

(d): As per prevailing regulation, airfares are neither established nor regulated by the Government.

With the repeal of Air Corporation Act in March 1994, the process of airfare

approval by Government has been dispensed with. Under the provision of Sub Rule (1) of Rule 135 of the Aircraft Rules, 1937, every air transport undertaking engaged in scheduled air services require to establish tariff having regard to all relevant factors, including cost of operation, characteristic of services, reasonable profit and the generally prevailing tariff. Airlines are free to charge reasonable air fares as per their operation viabilities subject to compliance to above said rule.
